

Annexure 3															
Name of the Corporate debtor: M/s. DQ entertainment (International) Limited : Date of commencement of CIRP: 17.06.2022: List of Creditors as on :16.09.2022															
List of secured financial creditors (other than financial creditors belonging to any class of creditors)															
S No	Name of Creditors	Identification No	Details of claims received			Details of claim admitted									
			Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claims	Amount covered by Security Interest	Amount covered by guarantee	Whether related party	% of voting share in COC	Amount of contingent claim	Amount of any mutual dues, that may	Amount of claim not admitted	Amount of claim under verification	Remarks if any
1	Union Bank of India	F-1	29.06.22	714744393	714744393	Secured Financial Creditors	Security details for Limits sanctioned to M/S DQ Entertainment (International) Limited a) Primary Security. 1. Pari – Passu first charge on all the present & future fixed assets including distribution rights of the company (WDV of the fixed assets as per ABS 31. 3.15 is Rs 132.49 Crs), 2. Forward Cover to be taken if National Hedge is insufficient. 3. Exclusive charge on assignment of rights and interest for the distribution & publishing (etc.) Available to the company as per co-production agreement entered with pink feather production LLC on 29.12.2014. 4. Exclusive charge on ESCROW Account to be opened at our Bank for this Robin Hood Season – 2 Project. b) Collateral Security : 1. 2nd Charge on the entire current assets of the company both present and future on pari – passu basis with other member banks. 2. Second charge on the entire fixed assets to the company on pari passu basis with other member bank and second charge on the fixed deposit of 1.50 crore held with Axis Bank Ltd on pari passu basis along with other member banks. 3. Pari passu charge on Lease hold right on the property situated at plot No 09 admesuring Ac 2-87 gts in Sy No 239 to 240, Kokapel Village, Rajender Nagar Mandal, RR Dist, Telangana		No	21.32		Nil	0	0	
2	Axis Bank Limited	F-2	30.06.22	1295572830	1295572830	Secured Financial Creditors	DETAILS OF THE FORMERLY SECURED ASSETS: First charge on Fixed Assets of Foreign Currency Term Loan/Standby LC facilities and second charge on Fixed Assets for cash credit limits/Bank Guarantee limits and Letter of Credit limits on all tangible movable machineries plant machinery fixtures fittings and other installation crane furniture computers and other accessories vehicles together with spare tools and accessories and all other articles lying on the premises at various places or in the godowns of the borrowers or in the custody of any person who are mercantile agents of the borrowers or in the course of transit which may hereinafter be brought stored or be lying or upon the said premises of the borrower. * First charge for the cash credit facility/BG and second charge for the Foreign Currency Term Loan/Standby LC facilities on the whole of the Borrower's movable goods and assets both present and future and including but without prejudice to the generality of the foregoing words, all stocks of raw material work in progress semi furnished goods packing material consumable stores and spares etc. whatsoever situate and or transit whether now belonging to or that may at any time during the continuance of this security belong to the borrower or that may be held by any party any where to the order and disposition of the borrower. * First charge on all the movable fixed assets of the company, both present and future * Second charge on all the current assets of the company, both present and future, including all receivables, cash flows and other monies * First charge on all the current assets of the borrower, both present and future including receivables, cash flows and other monies on pari passu basis along with other working capital bankers and second charge on all movable and immovable assets of the present and future, (except vehicles) on pari passu basis for Cash Credit, Letter of Credit, and Bank Guarantee facilities. * First charge on the entire fixed assets on the borrower both present and future (except		No	38.65		Nil	0	0	

3	Export Import Bank of India	F-3	30.06.22	344572400	344572400	Secured Financial Creditors	<p>Bank is Rs. 34,45,72,400.43 (Rupees Thirty Four Crores Forty Five Lakhs Seventy Two Thousand Four Hundred and paise Forty Three only) detailed as under.</p> <p>Particulars Amount in INR  Principle 169,322,813.00  Interest 156,307,609.86  Liquidated Damages 18,941,977.57  Totals 344,572,400.43</p> <p>B. The entire amount of claim is covered by security interest. The details of the security are as under.  Details of Security  a. Pari-Passu first charge on the entire movable assets of the Corporate Debtors : Deed of Hypothecation dated October 05, 2007 read with letter(s) of confirmation last being on January 25, 2016 Estimated Value INR 3,73,59,291  b. Pari-Passu first charge on the immovable assets of the Corporate Debtor Date of Creation Equitable mortgage recorded by axis bank Limited vide memorandum of entry dated 12, 2012 over leasehold assets situated at plot No 9, in Sy. No 239 and 240 at Kokapet Village, Rajendra nagar Taluk, Ranga Reddy District, admeasuring Ac. 2.87 guntas and confirmed vide Memorandum of Entry dated September 29, 2014 read with letter(s) of confirmation last being on January 25, 2016, Estimated Value INR 1,04,42,692  C. personal Guarantee of Mr. Tapaas Chakravarthi, Deed of Counter Guarantee dated July 24, 2015 read with letter of confirmation dated January 25, 2016 Estimated Value INR 638.17 lakh  C. The entire Amount is covered under the Guarantee:  D. The names and address of the Guarantor is as under :  Name of the Guarantor Address of the Guarantor</p>	The entire amount is covered under guarantee	No	10.28	Nil	0	0
4	Indian Overseas Bank	F-4	30.06.22	997422226	997422226	Secured Financial Creditors	<p>I Rs 99,74,22,226.32 (Rupees Ninety Nine Crores seventy four lakhs twenty two thousands two hundreds twenty six only. II Security Interest:  Primary: Prime For cash credit limits: First pari passu charge with other working capital lenders on current assets of the company both present and future including receivables, Cash flow and other monies.  For Sub limit to cash Credit : Documents of title to goods /accepted hundies /first pari passu charge with other working capital lenders on current assets of the company both present and future including receivables, cash flow other monies.  For SLBC first pari passu charge on entire fixed assets of the company both present and future (expected vehicles)  Security Value - 17.72 crores as per the audited balance sheet and CA certified book debt statement dated 31.03.2019.  Collateral : For cash credit Limit : Second pari passu charge on all the movables and immovable assets of the company both present and future except vehicles.  For SBLC Counter guarantee of the company and second pari passu charge on the current assets of the company.  III. Amount of claim covered by guarantee : Full amount is personally Guarantee by Mr. Tapaas Chakravarthi R/o 644, Arora Colony Road No 3, Banjara Hills, Hyderabad – 500034. Holding worth of Rs 6.38 Crores as on 01.02.2016  IV : As above.</p>	Amount of claim covered by Guarantee: Full amount is personally Guarantee by Mr. Tapaas Chakravarthi	No	29.75	Nil	0	0
		Total		3352311849	3352311849						0		